IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-268(PB)/2023

IN THE MATTER OF:

One OTT Intertainment Limited .... Petitioner/Applicant

Vs.

World Phone Internet Services Private Limited .... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 30.04.2024

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. Mr. Ramji Srinivasan, Adv. Nattasha Garg, Adv. Avishkar Singhvi, Adv. Thakur Ankit Singh, Adv. Namrata Sarogi, Adv. Vivek Kumar

For the Respondent : Sr. Adv. Mr. Satish Parasaran, Adv. Abhimanyu Mahajan, Adv. Aditya Vaibhav Singh, Adv. Siddhant Biswakarma, Adv. Anubha Goel, Adv, Mayank Joshi

ORDER

(IB)-268(PB)/2023 & IA-5285/2023

1. Mr. Ramji Srinivasan, Ld. Sr. Counsel for the Petitioner appears physically. Mr. Satish Parasaran, Ld. Sr. Counsel for the Respondent also appears physically.

2. It is stated that one application has been filed which is yet to be numbered. The same can be listed on the next date of hearing if the same is scrutinised and numbered by the Registry.

3. Mr. Satish Parasaran, Ld. Sr. Counsel for the Respondent is permitted to join through VC on the next date of hearing.

4. At request of Mr. Ramji Srinivasan, Ld. Sr. Counsel, the matter stands adjourned **to 14.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Shubham Pandya – 30.04.2024